

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 20/2021-Customs (N.T./CAA/DRI)

New Delhi, dated 23.02.2021

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No.50/2020-Customs (N.T./CAA/DRI) dated 08.10.2020 published vide S.O. 3563(E) dated 12.10.2020.

In the said notification, against serial number 1, in column 5 for the existing words, “Joint/Additional Commissioner of Customs (Drawback), Nhava Sheva-II, Jawaharlal Nehru Custom House, Raigad” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-32/2020]

**(DEEPAK KUMAR)
ADDITIONAL DIRECTOR**

Copy forwarded for information and updation of record to

1. Joint/Additional Commissioner of Customs (Drawback), Nhava Sheva-II, Jawaharlal Nehru Custom House, Raigad.
2. Joint/Additional Commissioner of Customs, New Custom House, Near Balaji Temple, Kandla.
3. Pr. Additional Director General, Directorate of Revenue Intelligence, Mumbai with respect to his letter dated 20.01.2021 and with the request to inform the noticees and co-noticees to the show cause notice dated 10.07.2020 in this regard.